

CENTRAL ADMINISTRATIVE TRIBUNAL
LUCKNOW BENCH

O.A.No.585/92

Thursday this the 3rd day of February, 2000

CORAM

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN
HON'BLE MR. J.L. NEGI, ADMINISTRATIVE MEMBER

Radhey Shyan
son of Sri Ram Charan resident of
village and Post Office Gaisapur,
District Lakhimpur, Kheri.

.... Applicant

(By Advocate Mr. A Main)

Vs.

1. Union of India through the
Ministry of Post and Telegraph,
New Delhi.
2. Superintendent of Post Offices
Kheri Circle, Lakhimpur Kheri.
3. Sri Gargi Prasad, son of Sri Gur
Charan resident of Village and Post Office
Gaisapur, District Lakhimpur Kheri. Respondents

(By Advocate Mr. D. Chandra)

The application having been heard on 3.2.2000, the
Tribunal on the same day delivered the followings

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

When the application came up for hearing, learned
counsel for the applicant states that in view of the developments
in this case, the applicant is not pressing this
application and that the application may be dismissed
as not pressed. Therefore, the application is dismissed
as not pressed. No order as to costs.

Dated the 3rd February, 2000

J.L.N.
J.L. NEGI
ADMINISTRATIVE MEMBER

A.V.H.
A.V. HARIDASAN
VICE CHAIRMAN

S.